

(c) if so, the details of the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). The Development Commissioner, Small Scale Industries has initiated action to conduct studies of sick units through the Small Industries Service Institutes. It is expected that these studies would reveal the extent of sickness, causes of sickness, the investment blocked in such units and the rôle of the State level Committee in reviving sick units.

#### Exemption to Licenced Dealers and Licencees from Section 7 of Arms Act

7650. SHRI JITENDRA PRASAD: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4153 on the 17th December, 1980 regarding exemption to licenced dealers and licencees from Section 7 of Arms Act and state:

(a) whether any specific decision on the question of conversion of prohibited ammunition into number cartridges has since been taken and conveyed to the licenced dealers and the licencees for their necessary action and guidance;

(b) if so, the details thereof; and

(c) if not, whether the exemption period which expires in June, 1981 will again be extended further till such a decision is taken and prohibited ammunition is converted into number cartridges by the dealers through the ordnance factories etc?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No, Sir.

(b) Does not arise.

(c). Government will consider extending the period beyond June, 1981, if need arises.

#### Suspension of Supplies to Ordnance Factories by Private Firms

7651. SHRI JITENDRA PRASAD: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that supplies of raw material to Ordnance factories were suspended from January, 1981 to 31st March, 1981 by private firms due to non-payment of bills by Government;

(b) if so, whether the production of vital Defence equipment was hampered due to non availability of raw materials; and

(c) what action Government have taken in the matter and who is responsible for it?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) A few firms suspended supply of raw-materials during this period.

(b) No, Sir.

(c) Does not arise since delay in making payment was due to budgetary constraints.

#### Combatant Soldiers at Delhi

7652. SHRI SATISH PRASAD SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that there are large number of combatant soldiers held over much in excess of the authorised sanctioned strength by the Army, Navy and Air Headquarters at Delhi thereby depleting the working strength of the units;

(b) whether it is also a fact that these personnel are not deployed on any productive work; and

(c) if so, what steps Government propose to take of ensure that no personnel in excess of the strength sanctioned are retained at Delhi and the excess ones above the sanctioned strength routed back to their respective units?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL):** (a) to (c). Normally the Services Headquarters function with the authorised complement of Service personnel. However, to meet short term requirements of certain ad-hoc and time-bound programmes, the work force at the Headquarters is augmented in specific cases by temporarily drawing upon the resources of the lower formations/units without dislocating the work of the latter. The position regarding manpower at the Headquarters is reviewed periodically and personnel are posted out from time to time when they are not required.

**Cases Taken up by CBI during 1980**

7653. SHRI CHIRANJI LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases taken up by the CBI during 1980;

(b) the number of persons and Government employees involved therein?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIR (SHRI P. VENKATASUBBIAH):** (a) 1194.

(b) 2245 persons consisting of 915 Central Government employees, 663 other public servants and 667 private persons.

**राज्य प्रताप सागर राजस्थान में दो अतिरिक्त रिक्टर यूनिटों की स्थापना**

7654. प्रो० निर्मला कुमारी शर्मावत : क्या प्रधान मन्त्री यह बताने की कृपा करेंगी कि :

(क) क्या राजस्थान स्थित राजा प्रताप सागर में इस समय दो रिक्टर यूनिट हैं और वहाँ दो और रिक्टर यूनिट लगाने का कोई गुंजाइश है ;

502 LS-14.

(ख) यदि हाँ, तो क्या राजस्थान की आवश्यकता को देखते हुए सरकार का वहाँ दो अतिरिक्त रिक्टर यूनिट स्थापित करने का विचार है ; और

(ग) क्या यह सच है कि यदि वहाँ पर दो अतिरिक्त यूनिट लगा दिये गये तो नए स्थान पर होने वाले प्रारम्भिक खर्च से बचा जा सकेगा ?

**विज्ञान तथा प्रौद्योगिकी और इलेक्ट्रॉनिकी तथा पर्याप्त विभागों में राज्य मन्त्री (श्री सो० पी० एन० सिंह) :** (क) से (ग) : राजस्थान परमाणु बिजलीघर में दो रिक्टर यूनिट हैं, जिनमें से प्रत्येक की क्षमता 220 मेगावाट है। दूसरे यूनिट ने व्यावसायिक स्तर पर उत्पादन 1 अप्रैल, 1981 से ही आरम्भ किया है। और रिक्टरों के लगाये जाने के निर्णय का लिया जाना विभिन्न तकनीकी और आर्थिक अपेक्षाओं पर निर्भर करता है। इन अपेक्षाओं में निम्नलिखित भी शामिल हैं—रिक्टरों को एक ही स्थान पर लगाने से व्यय में कमी आने की गुंजाइश, किन्हीं विशेष स्थानों पर विभिन्न निवेशों का उपलब्ध होना तथा स्वास्थ्य एवं सुरक्षा सम्बन्धी पक्ष। इन सभी अपेक्षाओं को ध्यान में रखते हुए, इस स्थान पर और रिक्टर लगाने का कोई प्रस्ताव नहीं है।

**Facilities given to Gujarat Industrially Backward Districts**

7655. SHRI DAULATSINHJI JADEJA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have liberalised the facilities for opening small scale industries for promoting employment and rapid development of backward areas and the details of facilities provided; and

(b) if so, the name of the industrially backward districts of Gujarat State